

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 6529 of 2021**

Sarafat Ansari

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rahul Ranjan, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

03/07.09.2021 Heard Mr. Rahul Ranjan, learned counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 14 of 2021.

The petitioner was apprehended by the police and from his possession a mobile with SIM card was recovered.

The petitioner is in custody since 10.02.2021.

The counter affidavit reveals that the petitioner does not have any criminal antecedent.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – I, Jamtara, in connection with Jamtara Cyber Crime P.S. Case No. 14 of 2021 **subject to the condition that one of the bailors should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)